

Central Administrative Tribunal
Principal Bench

OA No.2273/2018
MA No.2517/2018

New Delhi, this the 1st day of June, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Devendra Singh Rawat
Aged about 56 years
S/o Sh. Mangal Singh Rawat
Ex-PA Birbhadra,
R/o C/o R.S. Rawat,
C-42, Avantika, Sector-1,
Rohini, Delhi-110 085. ...Applicant

(By Advocate: Shri P.S. Khare)

Versus

Union of India through

1. Secretary,
Ministry of Communication & IT,
Dept. Of Post, Dak Bhawan,
Sansad Marg, New Delhi – 01.
2. The Director Postal Services,
O/o the Postmaster General,
Dehradun Region,
Dehradun-248 001.
3. The Sr. Supdt. Of Post Office,
Dehradun Division,
Dehradun-248 001.Respondents

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J):

MA No.2517/2018

MA No.2517/2018 filed for seeking exemption from filing the translation and typed copies of certain documents in the OA is allowed.

OA No.2273/2018

Heard learned counsel for the applicant. The applicant, who is a Postal Assistant, has filed the OA seeking the following reliefs:-

- “8.1 To allow the OA and quash and set aside the impugned charge memorandum dated 04.03.1998 (Ann.A-1) and the penalty order dated 03.08.2017 (Ann.A-2) and direct the respondents to reinstate the petitioner in service with all consequential benefits; and
- 8.2 To pass any other or further order and grant relief as deemed just and proper by this Hon. Tribunal as per facts and circumstances of the case beside cost and expenses of the present litigation in the interest of justice.”

2. It is submitted that the applicant preferred a statutory appeal against the impugned removal order vide Annexure A/5 dated 09.09.2017. However, no orders have been passed thereon till date.

3. In the circumstances, the instant OA is disposed of at the admission stage itself, without going into the merits of the case by directing the respondents to consider the appeal dated 09.09.2017 of the applicant if not been disposed of already, and, to pass appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. However, if the appeal already stands disposed of, the respondents may communicate the said order to the applicant within four weeks. No costs.

Let a copy of the OA, be enclosed to this order.

(Uday Kumar Varma)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/